

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
26425-26426/2014

(Arising out of impugned final judgment and order dated
09/02/2011 in WAMD No. 295/2010,30/06/2014 in RA No.
84/2012,30/06/2014 in WAMD No. 295/2010 passed by the High
Court of Madras at Madurai)

DR. I. ISMAIL

Petitioner(s)

VERSUS

K. SHAMEEM RANI & ANR.

Respondent(s)

(With appln.(s) for C/delay in filing SLP and exemption from filing
C/C of the impugned judgment and office report)
(For final disposal)

Date : 27/10/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.
Mr. G. Balaji, Adv.

For Respondent(s) Mr. J. M. Khanna, Adv.

Mr. V. Balaji, Adv.
Mr. MSM Asaithambi, Adv.
Mr. Atul Sharma, Adv.
Mr. C. Kannan, Adv.
Mr. Sripradha Krishnan, Adv.
Mr. Rakesh K. Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Put up for orders on 30th October, 2015.

(Neeta)
Sr. P.A.

(Indu Pokhriyal)
Court Master